

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE
LOK SABHA
UNSTARRED QUESTION NO. 1145
TO BE ANSWERED ON THE 13TH DECEMBER, 2022

CONTRACT FARMING

1145. SHRIMATI MANEKA SANJAY GANDHI:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has been taking steps to promote contract farming practices across the country and if so, the details thereof;
- (b) whether the States have developed their models based on State/UT Agricultural Produce and Livestock Contract Farming and Services (Promotion Facilitation) Act, 2018;
- (c) if so, the details of the States that have created an act for contract farming; and
- (d) whether the Government will act as a mediator in the agreement between the land owner and the farm labour?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a): Yes Sir. Though Agriculture and Agricultural Marketing is a State Subject, Government has made a provision for Contract Farming in the Model Acts circulated to the States for their adoption. As per the Model APMC Act, 2003, 15 States have provisioned Contract Farming in their state APMC Acts(Annexure).

(b) to (d): No Sir.

ANNEXURE

Details of States provisioning Contract Farming in their State APMC Acts

Sr. No.	States/Union Territories(UTs)
1.	Andhra Pradesh
2.	Chhattisgarh
3.	Haryana
4.	Himachal Pradesh
5.	Jharkhand
6.	Karnataka
7.	Madhya Pradesh
8.	Maharashtra
9.	Mizoram
10.	Odisha
11.	Punjab (Separate Act)
12.	Rajasthan
13.	Sikkim
14.	Telangana
15.	Uttarakhand
